

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 602 of 2020

IN THE MATTER OF:

Vipul Dilip Shah & Anr.

...Appellants

Vs.

Parinee Developers Pvt. Ltd.,

Through IRP Mr. Subhash Chandra Modi & Anr.

...Respondents

Present:

For Appellants: Mr. Mohit K. Daraad, Advocate.

**For Respondents: Mr. B. Gopalakrishnan, Mr. Reuben Moscreen,
Advocates for R-1.**

Ms. Ishita,(RP).

**Ms. Surekha Raman, Mr. Ferzana
Behramkamdin, Mr. Saahil Bijliwala, Advocates
for R-2.**

ORDER

(Through Virtual Mode)

17.12.2020: It is represented on behalf of the Respondent No.1, that on 14.12.2020, there was a joint meeting of Committee of Creditors('CoC' for short) wherein the 'Lenders' took part and in Principle Settlement has been agreed upon. As such for obtaining necessary approval from the Competent Authority, two weeks time is sought for and the same is granted.

The parties are to apprise of the status in the subject matter issue, on **11.01.2021**, to which date the Registry is directed to List the matter.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**